

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 107
(IB)-3190/ND/2019

IN THE MATTER OF:

M/s Wishwa Mittar Bajaj & Sons	...	Applicant/Petitioner
Vs		
Shipra Estate Limited	...	Respondent

Order under Section 9 of IBC.

Order delivered on 20.11.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent :Mr. Abhijeet Sinha, Adv.
Mr. Ravi Tyagi, Adv.
Mr. Kabir Chhilwar, Adv.
Ms. Manmilan Sidhu, Adv.
Mr. Praghalbh Bhardwaj, Adv.
Mr. Aditya Shukla, Adv.
Mr. Manan Sisodhai, Adv.

ORDER

Pleadings were complete. Mr. Abhijeet, Learned Counsel for the respondent states that there is some development and because of which he has filed an application with respect to maintainability of this application, which is not listed today. He further states that application is numbered as IA No. 5064/ND/2020. Learned

Counsel for the applicant states that he has already received the application and seeks time to file reply. Let reply be filed within two weeks, with copy in advance to the other side.

List on 07.01.2021.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (J)**

Mukesh- 20.11.2020